

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

OA/021/1252/2015

Dated: 24.04.2019

Between:

T. Laxmi Narayana,  
S/o. T. Gangaram,  
Aged about 38 years,  
Occ: Welder (SMS Section),  
T. No.2299-4,  
Ordnance Factory, Yeddumailaram,  
Medak District.

A N D

1. Union of India rep. by its Chairman & DGOF, Ordnance Factory Board, Ministry of Defence, 10-A.S.K. Bose Road, Kolkata 700 001.
2. The Principal Director, Ordnance Factory Institute of Learning, Khamaria, Jabalpu 482 005.
3. The General Manager, Ordnance Factory, Ministry of Defence, Yeddu-mailaram, Medak District 502 205.

## ... Respondents

Counsel for the applicant : Mr. K. Phani Raj  
Counsel for the respondents : Mrs. K. Rajitha, Sr. CGSC

**CORAM:**

***Hon'ble Mr. Justice R. Kantha Rao, Member (J)  
Hon'ble Mr. B.V. Sudhakar, Member (A)***

**ORAL ORDER**  
[Per Hon'ble Mr. Justice R. Kantha Rao, Member (J)]

Heard both the learned counsel.

2. The issue involved in the present O.A. relates to wrong answers in the key prepared by the department. The contention of the applicant is that he wrote correct answers but marks were not awarded to him. The applicant, therefore, filed the present O.A. to declare the action of the respondent in not properly considering the request of the applicant for appointment to the post of Charge man/Tech-Civil post under LDCE quota as illegal and arbitrary and to set aside the order dated 01.06.2015 whereunder and whereby the representation of the applicant was rejected and also to direct the respondents to consider the case of the applicant for promotion to the post of Charge man/Tech-Civil under LDCE quota with all consequential benefits.
3. The same issue fell for consideration before the Jabalpur Bench of C.A.T. in O.A. No.1123/2016. The learned Tribunal disposed of the O.A. by order dated 30.7.2018, directing the respondents to refer the matter of the applicant to a small Committee of experts to be constituted by the respondents, along with all relevant materials and necessary action shall be taken based on the report of the Committee. The learned Tribunal also directed that after receiving the report of the Committee, the respondents shall pass a speaking order on the representation submitted by the applicant.
4. The issue involved in the present O.A. is squarely covered by the above referred judgement of the Jabalpur Bench of the Central Administrative Tribunal. The respondents are, therefore, directed to refer the case of the applicant to a small Committee of experts to be constituted by them for the

purpose of deciding the issue mentioned in the representation of the applicant and after receiving the report of the Committee, they shall pass a speaking order on the representation dated 23.3.2015 of the applicant, within three months from the date of receipt of this order. The impugned order dated 01.06.2015 is set aside and the O.A. is allowed without any order as to costs.

**(B.V. SUDHAKAR)**  
**MEMBER (A)**

**(JUSTICE R. KANTHA RAO)**  
**MEMBER (J)**

pv